

**THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND
PRIVILEGES) AMENDMENT ACT, 1993**

NO. 1 OF 1994

[4th January, 1994.]

An Act further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

BE it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Governors (Emoluments, Allowances and Privileges) Amendment Act, 1993.

Short
title
and com-
mence-
ment.

(2) It shall be deemed to have come into force on the 1st day of June, 1988.

2. In section 3 of the Governors (Emoluments, Allowances and Privileges) Act, 1982, in the proviso, in clause (a),—

Amend-
ment of
section 3
of Act 43
of 1982.

(a) in sub-clause (ii), for the word "and", occurring at the end, the word "or" shall be substituted;

(b) sub-clause (iii) shall be omitted.